



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 694 দিশপুৰ, সোমবাৰ, 17 অক্টোবৰ, 2022, 25 আহিন, 1944 (শক)
No. 694 Dispur, Monday, 17th October, 2022, 25th Asvina, 1944 (S. E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 17th October, 2022

No. LGL.158/2022/19.— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 7th October, 2022 is hereby published for general information.

ASSAM ACT NO. XLV OF 2022
(Received the assent of the Governor on 7th October, 2022)
THE ASSAM LAND AND REVENUE REGULATION
(AMENDMENT) ACT, 2022

Repeal and savings

- 12C. (1) The Assam Gramdan Act, 1961 and the Assam Bhoodan Act, 1965 are hereby repealed.
- (2) Notwithstanding such repeal,-
- (a) any rule made, any order issued, any notification published, any proceeding commenced, any action taken, or anything whatsoever done under these Acts shall continue and be deemed to have been continued and have effect as if made, issued, published, commenced, taken or done under the provisions of this Act;
- (b) any action taken, order made, or other acts, and things done by any officer acting or purporting to act under the Acts so repealed shall be valid and shall be deemed always to have been valid and shall not be called in question in any court on the ground of incompetency of the Officer to act under the Acts so repealed.”.

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.